



## Rajasthan High Court Legal Services Committee

### Rajasthan High Court, Jodhpur

(Ph. No. 0291-2548282, E-mail : ftsrslsajod@gmail.com)

No : 28

Date : 28-2-2019

#### OFFICE ORDER

In compliance to the direction of Hon'ble Chairman, Rajasthan High Court Legal Services Committee, Jodhpur and in exercise of powers conferred under Regulation 10 of NALSA (Free and Competent Legal Services) Amendment Regulation 2018, this Committee hereby constitutes the Monitoring and Mentoring Committee for close monitoring of the court based legal services the Rajasthan High Court Legal Services Committee, Jodhpur with immediate effect for an initial period of two years. The following shall be members of the committee:-

1. Hon'ble Mr. Justice Dinesh Mehta, Judge, Rajasthan High Court, Jodhpur
2. Secretary, Rajasthan High Court Legal Services Committee, Jodhpur

The functions of the Monitoring and Mentoring Committee shall be as follows:-

1. Whenever court based legal aid is provided to an applicant, the Secretary shall send the details in Form-II to the Monitoring and Mentoring Committee at the earliest.
2. The Legal Services Institution shall provide adequate staff and infrastructure to the Monitoring and Mentoring Committee for maintaining the records of the day-to-day progress of the legal aided cases.
3. The Monitoring and Mentoring Committee shall assist the Legal Services Institution in organising training programmes for panel lawyers from time to time to enhance the skill of the panel lawyers.
4. The Monitoring and Mentoring Committee shall mentor the panel lawyers and guide them in providing quality legal services.
5. The Monitoring and Mentoring committee shall maintain a register for legal aided cases for monitoring the day-to-day progress of the case and the end result (Success or Failure) in respect of cases for which legal aid is allowed and the said register shall be scrutinised every month by the Chairman or Secretary.
6. The Legal Services Institution may request the Presiding Officer of the court to allow access to the registers maintained by the court for ascertaining the progress of the cases.
7. The Monitoring and Mentoring Committee shall keep a watch on progress of the case by calling for reports from the panel lawyers within such time as by determined by the Committee.
8. If the progress of the case is not satisfactory, the Committee may advise the Legal Services Institution to take appropriate steps.
9. The Committee shall meet at least once in a fortnight.
10. The Monitoring and Mentoring Committee may meet as and when the meeting is convened by the Secretary.
11. The Monitoring and Mentoring Committee shall submit bi-monthly reports containing its independent assessment of the progress of each and every legal aid case and the performance of the panel lawyer or Retainer Lawyer, to the Executive Chairman or Chairman of the Legal Services Institution.

By Order,

*28/2/2019*  
(Dev Kumar Khatri)

Secretary, Rajasthan High Court  
Legal Services Committee, Jodhpur.

Copy to :-

1. Registrar Cum principal Secretary to the Hon'ble Chief Justice, Rajasthan High Court, Jodhpur and Petron in Chief, Rajasthan State Legal Services Authority, Jaipur.
2. Private Secretary to the Hon'ble Executive Chairman, Rajasthan State Legal Services Authority, Jaipur.
3. Private Secretary to the Hon'ble Chairman, Rajasthan High Court Legal Services Committee, Jodhpur.
4. Private Secretary to the Hon'ble Mr. Justice Dinesh Mehta Judge, Rajasthan High Court, Jodhpur.
5. Member Secretary, Rajasthan State Legal Services Authority, Jaipur.
6. Registrar (Classification) Rajasthan High Court, Jodhpur with a request to upload the Office Order at the Website.
7. Guard File.

*DK*  
28/02/19  
(Dev Kumar Khatri)  
Secretary, Rajasthan High Court  
Legal Services Committee, Jodhpur.